

94

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

D..A.No.92/95.

Dt. of Decision : 25.1.95

1. D.Thirumurthy	16. J.Rathaiah
2. S.Khasim Peeran	17. J.Veerakesava Rao
3. Y.P.Hanoor Sahib	18. M.Rayappa
4. M.Raman	19. J.Satyanaarayana
5. K.Atchaiah	20. B.Gopinath
6. K.Nagaraju	22. C.K. Venkateswara Rao
8. K.Jogarao	23. S.Prakasa Rao
9. V.Vasudevan	24. S.Krishnamurthy
10. R.Naga Brahma Chary	25. E.Pothuraju
11. M.David	26. B.Syamala Prasad
12. P.Rayappa	27. M.Devadass
13. R.Devadanam	28. M.Yessu Dass
14. K.Lokanadham	
15. N.Subba Rao	

.. Applicants.

Vs

SC Rly, Rail Nilayam,  
Secunderabad.

2. The Chief Personnel Officer,  
SC Rly, Rail Nilayam,  
Secunderabad.

3. The Chief Signal & Telecommunications  
Engineer/Const.  
SC Rly, Rail Nilayam, Secunderabad.

4. The Sr.Divl. Signal & Telecommunications  
Engineer (Works),  
SC Rly, Vijayawada.

5. The Sr.Divl. Personnel Officer,  
SC Rly, Vijayawada.

.. Respondents.

Counsel for the Applicants : Mr. K. Sudhakar Reddy

Counsel for the Respondents : Mr. N.V.Ramana, Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

...3..

To

1. The General Manager, South Central Railway,
2. The Chief Personnel Officer, South Central Railway, Railnilayam, Secunderabad.
3. The Chief Signal & Telecommunications Engineer, Construction, South Central Railway, Railnilayam, Secunderabad.
4. The Senior Divisional Signal & Telecommunications Engineer (Works), South Central Railway, Vijayawada.
5. The Senior Divisional Personnel Officer, South Central Railway, Vijayawada.
6. One copy to Mr.K.Sudhakar Reddy, Advocate, CAT, Hyderabad.
7. One copy to Mr.N.V.Ramana, Addl.CGSC, CAT, Hyderabad.
8. One copy to Library, CAT, Hyderabad.
9. One spare copy.

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O.A.No. 92/95

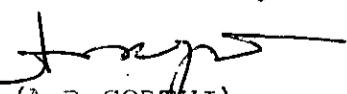
Date of Order: 25.1.95

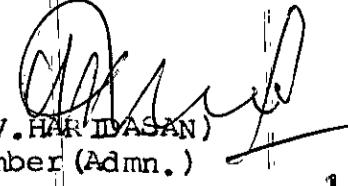
X As per Hon'ble Shri A.V.Haridasan, Member (Judl.) X

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The 28 applicants in this OA ~~are~~ working under the 4th respondent have filed this application finding that their representations to the 5th respondent for grant of temporary status to <sup>them</sup> have at the relevant point of time by extending the benefit of the judgement of the Tribunal in OA.849/90 of Ernakulam Bench ~~as~~ any response. The applicants have prayed that the respondents may be directed to grant them the temporary status etc. in accordance with the provisions contained in para 25<sup>25/1</sup> (H) of the Indian Railway Establishment Manual. When the

2. When the application came up for hearing on admission Sri K.Sudhakar Reddy, learned counsel for the applicant brought to our notice that the representation of the applicants dt. 3.10.94 are pending that it would be proper if the concerned respondents are given a direction to dispose of the representation in the light of the judgement of the Ernakulam Bench within a reasonable time. Hence the counsel submits that the application may be disposed of at the admission stage <sup>The learned Counsel for the respondents also agreed to this suggestion</sup> with such direction. We are also convinced that it would be ~~if~~ proper if the application is disposed of at the admission stage in the light of the legal provisions and the decisions of the Tribunal. In the result, the application is admitted and disposed of directing the 5th respondent to consider the representation made by the applicants on 3.10.94 in the light of the judgement of the Tribunal in OA.849/90 of the Ernakulam Bench and OA.757/94 of the Hyderabad Bench of the Tribunal within a period of 2 months from the date of communication of this order. No order as to costs.

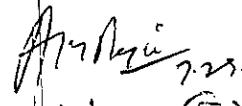
  
(A.B.GORTHI)  
Member (Judl.)

  
(A.V.HARIDASAN)  
Member (Admn.)

Dated: 25th January, 1995

(Dictated in Open Court)

sd

  
D.Y. Registrar (S)  
Contd. 1

TYPED BY  
CHECKED BY

COMPARED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

THE HON'BLE MR.A.V.HARIDASAN : MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

DATED : 25.1.95

ORDER/JUDGEMENT.

M.A/R.P/C.P.No.

in  
O.A.NO. 92/95

Admitted and Interim directions  
issued

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

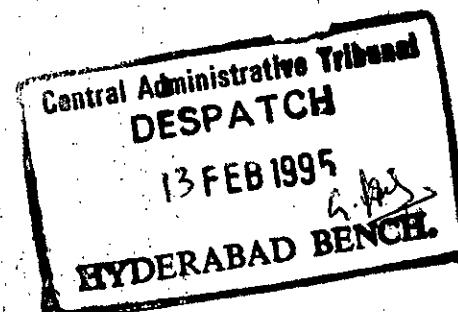
Dismissed for Default.

Rejected/Ordered

No order as to costs.

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*Re: [Signature]*